

NATIONAL COMPANY LAW APPELLATE TRIBUNAL, NEW DELHI

Company Appeal (AT) No. 209 of 2020

In the matter of:

R.P. Casting Pvt. Ltd.

....Appellant

Vs.

**Registrar of Companies, Delhi
& Haryana**

....Respondent

Present

For Appellant: Purva Middha, Advocate.

**For Respondent: Ms. Eashakadian (Income Tax Department)/ R-2.
Mr. Himanshu, Advocate.**

ORDER
(Virtual Mode)

05.04.2021: Learned Counsel for the Appellant is present.

Learned Counsel for the Respondent No. 1/ Registrar of Companies NCT of Delhi & Haryana is not present.

Learned Counsel for the Appellant submitted that they have not received soft copy of the Reply Affidavit which was filed on behalf of the Respondent No. 1 in terms of the Order dated 04.03.2021. Learned Counsel for the Respondent No. 1 is directed to supply the soft copy of the Reply Affidavit to the Learned Counsel for the Appellant within one week.

Reply Affidavit alongwith Vakalatnama filed on behalf of Respondent No. 2, which is taken on record.

List this matter on **26th April, 2021**.

[Justice Anant Bijay Singh]
Member (Judicial)

[Ms. Shreesha Merla]
Member (Technical)